

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 240 of 2018 &
IA NO. 652 of 2019**

Dated : 30th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Uttar Haryana Bijli Vitran Nigam Limited & Ors. ... Appellant(s)
Versus
Power System Operation Corporation Limited & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Poorva Saigal
Mr. Pulkit Agrwal
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Sitiesh Mukherjee
Mr. Arjun Agarwal for R-1

Ms. Suparna Srivastava
Ms. Nehul Sharma for R-2

Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-3

ORDER

IA NO. 652 OF 2019

(Application for condonation of delay in filing reply)

For the reasons set out in this application, the IA is allowed and 41 days' delay in filing reply is condoned. The reply is taken on record and the application is disposed of.

APPEAL NO. 240 of 2018

Finally, four more weeks' time, i.e. on or before 28.05.2019 is granted to the Appellant to file rejoinder along with IA with advance copy to the other side.

List the matter on **09.07.2019**.

(S. D. Dubey)
Technical Member

tpd/pk

(Justice Manjula Chellur)
Chairperson